14th November, 1977 and state:

- (a) whether Government have since examined the recommendations of the Committee on Legal Aid to the poor; and
- (b) if so, by when the same are likely to be implemented?]

विधि, न्याय ग्रौर कम्पनी कार्य मंत्री (श्री शान्ति भूषण): (क) ग्रौर (ख) भगवती समिति की सिफारिणों की जांच करने का कार्य ग्रभी चल रहा है ग्रौर इस प्रयोजन के लिए इस मंत्रालय ने एक णक्ति प्राप्त समिति गठित की है जिसमें वित्त, गृह, श्रम मंत्रालयों के ग्रौर न्याय, समाज कल्याण तथा कार्मिक ग्रौर प्रशासनिक सुधार विभाग के प्रतिनिधि हैं। भगवती समिति की सिफारिणों के दूरगामी प्रभाव होंगे, इसलिए उन पर विचार करने में कुछ समय लगेगा। इसलिए ग्रभी निण्चित रूप से यह बताना संभव नहीं है कि समिति की सिफारिणों को संभवत: कब तक कियान्वित किया जा सकेगा।

t[THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (aI and recommendations of tile Bhagwati Committee are still under examination and an Empowered Committee has been constituted by this Ministry with representatives of the Ministries of Finance,, Home, Labour and the Department of Jur ice, Social Welfare and Personnel & Administrative Reforms, for the purpose. As the recommendations of Bhagwati Committee are of far reaching implications, their examinations would take some time, it is, therefore, not possible at this stage to state definitely when the recommendations of the Committee are likely to be implemented.]

†[] English translation.

Conversion of (Jabalpur-Gondia Bail-way Une

- 12. SHRI SHRIKANT VERMA: Will the Minister θt RAILWAYS be pleased to state:
- (a) whether the preliminary engineering-cum-traffic survey for the conversion of the Jabalpur-Gondia narrow gauge railway line into broad gauge has been completed; and
- (b) if not, what is the present position in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) and (b) The preliminary Engineering-cum-Traffic Survey for the conversion of the Jabalpur-Gondia narrow gauge line is nearing completion.

Urdu version of the Constitution iof of India

13. SHRI SYED AHMAD HASHMI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleas ed to refer to the answer to Unstarred Question 19 given i'n the Rajya Sabha on the 14th November, 1977 and state the progress made with regard to the publication of the Urdu version of the Constitution of India?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NAR SINGH); As certain fundamental changes were proposed to be made in the Constitution of India, it was decided to defer further action for publication of the Urdu version of the Constitution of India so that all amendments to the Constitution could be incorporated in the publication. However, every effort will be made to publish the Urdu version of the Constitution as early as possible.